

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:34

ANSWERED ON:25.11.2014

REPEAL OF AFSPA

Rajesh Shri M. B.;Subbareddy Shri Yerram Venkata

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the salient features of the recommendations made by the Justice Jeevan Reddy Committee constituted to review the provisions contained in the Armed Forces Special Powers Act (AFSPA);
- (b) the action taken by the Government thereon;
- (c) whether there is any demand for repeal of the AFSPA; and
- (d) if so, the reaction of the Government thereto?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJU)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 34 FOR 25.11.2014.

(a) The salient feature of the recommendations made by the Justice Jeevan Reddy Committee in its report submitted to the Government on 06.06.2005 are as under:-

(i) Repeal the Armed Forces (Special Powers) Act (AFSPA).

(ii) Amend the Unlawful Activities (Prevention) Act, 1967 by inserting a new Chapter VI-A in respect of North Eastern States so as to provide for provisions contained in Armed Forces (Special Powers) Act.

(b) The recommendations of the Committee are under consideration of the Government.

(c) Representations have been received from time to time from different organisations and Non-Governmental Organisations from Manipur for withdrawal and also from the State Government of Jammu & Kashmir for phased withdrawal of the Armed Forces (Special Powers) Act.

(d) Several insurgent/militant groups are operating in the North East Region and Jammu & Kashmir with cross-border support challenging the sovereignty and integrity of the Nation. Decisions on matters concerning security of the Nation are taken, keeping in view the ground realities.